

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2010/000161/7032
Appeal No. CIC/SG/A/2010/000161

Relevant Facts emerging from the Appeal:

Appellant : Mr. Vijay Kumar Garg
R/o F -49, Vishal Colony,
Nangloi, Delhi -110041.

Respondent : Mr. Navin Kumar Sharma
APIO & FSO
Food & Supply Department,
M-block, Vikaspuri,
Local Shopping Center,
Vikaspuri Circle-31, Delhi

RTI application filed on : 16-09-2009
PIO replied : 16-10-2009
First appeal filed on : 13-11-2009
First Appellate Authority order : 14-12-2009
Second Appeal received on : 19-01-2010
Date of Notice of Hearing : 01/02/2010
Hearing Held on : 05/03/2010

The Appellant had sought following information from PIO – F&S Department regarding

S. No.	Information sought.	The PIO's reply
1.	What no. Division No. 27 is called Now? Will the office be situated at the same address or changed? Please give names of areas come under this office. Please give information related to it.	Since, 01-09-2009 According to assembly limitation has been made to food and supply department.
2.	How many APL / BPL / AAY applications are gathered in last year 2008 in this circle? Give the complete information related to it. How many cases are pending or rejected?	Take reference of this office letter no. F/RTI/AC(West)/F&S/807/2008/787-788 dated 22-09-2009 for this information.
3.	This year 2009 how many new APL / BPL / AAY applications have been submitted?	As above.
4.	How many BPL card are made / submitted category wise by this office.	As above.
5.	Give information that what action has been taken against Mr Satish Chander's application.	As above.
6.	Give information that what action has been taken against Sh. Gyan Chand's application.	As above.
7.	Provide all information against Diary No. 1284 dt. 13-01-2009.	As above.

Ground of the First Appeal:

Incomplete and dissatisfied information had been provided by the PIO.

Order of the FAA:

“The appellant states that he has not received reply to query No. 5, 6 & 7 from Circle – 31. The same should be provided to the appellant within a fortnight. Copy of RTI application dated 16.09.2009 is being sent to the respondent.

Inspection may also be allowed with regard to queries pertaining to Circle -31 on any working day except 2nd Saturday”.

Ground of the Second Appeal:

Incomplete / incorrect information had been provided by the PIO. In spite, of the order of the First Appellate Authority dated 14-12-2009 ordering the PIO to provide the requested information to the appellant within fortnight, but no information or reply has been provided by the PIO.

Relevant Facts emerging during Hearing:

The following were present:

Appellant : Mr. Vijay Kumar Garg;

Respondent : Mr. Navin Kumar Sharma, APIO & FSO;

The Appellant states that the complete information has been received by him after the order of the FAA. The inspection of the records has not been done so far. The PIO is directed to facilitate an inspection of the relevant records on 19 March 2010 from 10.00AM onwards.

Decision:

The Appeal is allowed.

The PIO is directed to facilitate an inspection of the records as stated above to the Appellant. The PIO will photocopies of the records which the Appellant wants free of cost upto 50 pages.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
05 March 2010

(In any correspondence on this decision, mention the complete decision number.) (BK)